

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/MP/2014

Along with IA No. 40/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

OP No. 71/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.

Petitioners : APEDCL & ors.

Respondent : GMR Vemagiri Power Generation Limited

OP No. 72/2012

Subject : Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.

Petitioners : GMR Vemagiri Power Generation Limited

Respondent : APEDCL & ors.

Date of Hearing : **19.4.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Saransh Shaw, Advocate, GVPGL
Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Basava P. Patil, Senior Advocate, Telangana Discoms
Shri Anand Ganesan, Advocate, Telangana Discoms
Ms. Kriti Soni, Advocate, Telangana Discoms
Ms. Aishwarya Subramani, Advocate, Telangana Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Ekshaa Kashyap, Advocate, AP Discoms



Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner, GMRVPGL, prayed for an adjournment, on the ground that the arguing Senior counsel was pre-occupied in an urgent matter before the Hon'ble Supreme Court. This request was not opposed by the learned Senior counsel for the Respondent Telangana Discoms. Based on the consent of the parties, the Commission adjourned the hearing of these petitions.

2. These petitions shall be listed for hearing on **23.7.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

